

Supreme Court Judgments/Orders on Refugees
Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

Birma Vs. State of Rajasthan
Habeas Corpus Appeal of March 17, 1950
AIR 1951 Rajasthan 127

Chief Settlement Commissioner, Punjab & Anr.
Vs.
Om Prakash & Ors.
Civil Appeal No 937 of 1965, Decided on April 05, 1968
1968(3) SCR 655;AIR 1969 SC 33,

Collectors of 24 Parganas & Anr.
Vs.
Lalit Mohan Mullick & Ors.
Civil Appeal No 72 of 1972, Decided on Feb 13, 1986
1986(2) SCC 138;AIR 1986 SC622

Hans Muller of Nuremberg
Vs.
Superintendent, Presidency Jail Calcutta
AIR 1955 SC 367

Kedar Pandey Vs. Narain Bikram Shah
Civil Appeal No. 976/77 of 1964, Decided on April 15, 1965
AIR 1966 SC 160

Louis De Raedt Vs. Union of India
Writ Petition (C) No.1410 of 1987, Decided on July 24, 1987
1991(3) SCC 554; AIR 1991 SC 1886

Malvika Karlekar Vs. Union of India
Writ Petition (Crim) No. 583 of 1992

Mohd. Ayub Khan Vs. Commissioner of Police, Madras
Civil Appeal No. 250 of 1964, Decided on Feb 5, 1965
1965(2) SCR 884; AIR 1965 SC163

**National Human Rights Commission
Vs.**

State of Arunachal Pradesh & Anr.

Writ Petition (C) No. 720 of 1995, Decided on Jan 9, 1996
1996(1) SCC 742;AIR 1996 SC 1234

Sarbananda Sonowal Vs. Union of India and Anr.

(I) Writ Petition (C) No. 131 of 2000, Decided on July 12,2005
2005(5) SCC 665; AIR 2005 SC 2920

&

(II) Writ Petition (C) No. 117,119 of 2006, Decided on Dec 05,2006
2007 (1) SCC 174

State of Arunachal Pradesh Vs. Khudiram Chakma

Civil Appeal No. 2182 & 2181 of 1993, Decided on April 27, 1993
1994 Supp(1) SCC 615;AIR 1994 SC1461

Union of India & Ors. Vs. Ghaus Mohammad

Crim Appeal No. 37 of 1960, Decided on April 04, 1961
1962(1) SCR 744; AIR 1961 SC 1526

Vincent Ferrer Vs. District Revenue Officer, AnantaPur

Writ Petition No. 55 of 1974, Decided on Feb 27, 1974
AIR 1974 Andhra Pradesh 313